

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Ins) No.1108 of 2019**

[Arising out of Order dated 25.09.2019 passed by National Company Law Tribunal, Allahabad Bench in Company Petition (IB) No.339/ALD/2019]

**IN THE MATTER OF:**

**Before NCLT**

**Before NCLAT**

Shri Arjun  
Son of Dr. V.S. Singh,  
C-1/A,  
Damodar Colony  
Meerut

Applicant/  
Financial Creditor

Appellant

**Versus**

Anand Nirogdham  
Hospital Pvt. Ltd.  
A-1, Damodar Colony,  
Garh Road,  
Meerut – 250004

Respondent/  
Corporate Debtor

Respondent

**For Appellant:**

**Shri Sanchit Garga, Advocate with Shri Arjun,  
Appellant in person**

**For Respondent:**

**Shri Abhishek Anand, Advocate**

**ORDER**

**05.03.2020** The learned Counsel for the Appellant states that the Respondent has issued cheques worth Rs.22 Lakhs and the Appellant has settled the dispute with the Respondent. The learned Counsel for the Appellant states that he has instructions to withdraw the Appeal. Counsel states that the Appellant is also present.

The Appeal is disposed as withdrawn without liberty to challenge the same Impugned Order.

[Justice A.I.S. Cheema]  
Member (Judicial)

(Justice A.B. Singh)  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

*/rs/md*